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Central Administrative Tribunal, Principal Bench

**Contempt Petition No. 76 of 2003 in
Original Application No. 1443 of 2002**

New Delhi, this the 3rd day of November, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)**

1. Suresh Babu, S/o Shri Chhotey Lal
2. Rita Sudan, W/o Shri Avinash Kumar Sudan
3. Kirshta Lal W/o Shri Emmanudhal
4. Sushma Handa, W/o Shri N.K. Handa
5. Vinod Kumar Bassi, S/o late Shri R.L. Bassi
6. G.O.P. Sharma, S/o Shri G.C. Sharma
7. Shyam Anand, W/o Shri O.P. Anand
8. Veena Sharma, W/o Shri D.C. Sharma
9. Ramesh Chand Sharma, S/o Shri M.S. Sharma
10. Jitender Kumar S/o Shri Ludir Mani
11. Ram Dass, S/o Shri Kishan Lal
12. Shivaji Thakur, S/o Shri Moti Lal Thakur
13. Om Prakash, S/o Shri Jauri Lal
14. K.S. Handu W/o Shri S.S. Handu
15. Yoginder Mochi, S/o late Shri Panchu Mochi
16. Jitender Kaur,

All working as Sr. Auditors, O/o
Dy. C.D.A. (AF), Subroto Park, New Delhi Applicants

(By Advocate: Shri G.D. Bhandari)

Versus

1. Shri Bhure Lal,
Secretary,
Ministry of Personnel, Public
Grievances & Pensions,
(Dept. of Personnel & Training)
North Block, New Delhi
2. Shri Sumer Dutta,
Secretary,
Ministry of Defence,
South Block, New Delhi
3. Shri S. Narain,
Secretary,
Ministry of Finance,
Department of Expenditure,
North Block, New Delhi
4. Shri G.C. Bhandari,
Controller General of Defence Accounts,
West Block-V, R.K. Puram,
New Delhi

.... Respondents

(By Advocate: Shri M.M. Sudan, for respondents 1, 3&4
Shri Rohit Priyadarshi, proxy for Shri
R.V. Sinha, for respondent 2)

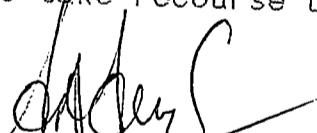
O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

It is not in dispute that the review petition filed by the learned counsel for the applicants has since been dismissed.

2. It is very fairly told to us at the Bar that the applicants were relying on the decision of the Guwahati Bench of this Tribunal in O.A.85/2000 decided on 19.1.2001 in the case of Hiranmoy Sen & others vs. Union of India & others. The operation of the said decision has been stayed by the apex court. In addition to that, in the case of similarly situated persons, contempt petitions had been filed and we are informed that the rule has been discharged.

3. In face of the abovesaid facts, on parity of reasoning, we discharge the rule leaving both the parties to take recourse under the law.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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